

Total

Rs.

5,32,58,000

1,77,69,000

40,30,00,000

35,93,000

15,15,29,000

6,13,55,000

33,57,69,000

146,37,27,000

1,47,34,000

93,18,95,000

63,85,000

38,35,75,000

53,96,90,000

55,13,67,000

12,39,33,000

10,51,54,000

5,19,07,000

5,70,61,000

ORISSA ACT 5 OF 2004

***THE INDIAN STAMP (ORISSA AMENDMENT) ACT, 2003**

[Received the assent of the Governor on the 31st March, 2004, first published in an Extraordinary issue of the *Orissa Gazette* dated the 20th April, 2004 (No. 581)]

AN ACT FURTHER TO AMEND THE INDIAN STAMP ACT, 1899
IN THE APPLICATION TO THE STATE OF ORISSA.

Be it enacted by the Legislature of the State of Orissa in the Fifty-fourth Year of the Republic of India as follows:—

Short title.

1. This Act may be called the Indian Stamp (Orissa Amendment) Act, 2003.

Amendment of Section 73.

2. In Explanation to sub-section (1) of Section 73 of the Indian Stamp Act, 1899, for the words and figures "the Industrial Finance Corporation of India established under the Industrial Finance Corporation Act, 1948", the words and figures "other public financial institutions notified under Section 4-A of the Companies Act, 1956" shall be substituted.

2 of 1899.

1 of 1956.